

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 101

CP (IB) No. 298/Chd/Pb/2022

**IN THE MATTER OF:**

Intec Capital Limited

...Petitioner

Vs.

Nainy Malik

...Respondent

**Under Section:** 95(1)

**Order delivered on 16.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner	:	Mr. Dhruv Parwal, Advocate
For the RP	:	Mr. D.P. Garg, Advocate
For the RP in Person	:	Mr. Vivek Bansal
For the Respondent	:	Mr. Er. Sandeep Suri, Advocate

**ORDER**

Compliance affidavit has been filed vide Diary No. 02662/2 dated 26.03.2024. The same is taken on record. It is stated by Ld. Counsel for Respondent-Personal Guarantor that the reply is ready, however, he could not file the same as the information supplied by the RP is not complete. Ld. Counsel for the RP is directed to do the needful during the course of the day. Ld. Counsel for the respondent is directed to file the reply/objection within one week. Last opportunity is granted. Response to the objection, if any be filed within one week with a copy in advance to the counsel opposite. List on 02.05.2024.

Sd/-

**(L. N. GUPTA)**  
**MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**